

ORISSA ACT X OF 1949.
**THE BIHAR AND ORISSA MUNICIPAL (ORISSA AMEND-
MENT) ACT, 1949.**

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AN ACT FURTHER TO AMEND THE BIHAR AND ORISSA MUNICIPAL
ACT, 1922, IN ITS APPLICATION TO THE PROVINCE OF ORISSA

WHEREAS it is expedient further to amend the Bihar and Orissa Municipal Act, 1922, in its application to the Province of Orissa in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title
and com-
mencement.

1. (1) This Act may be called the Bihar and Orissa Municipal (Orissa Amendment) Act, 1949.

(2) It shall come into force at once.

Amendment
of section 29,
Bihar and
Orissa Act
VII of 1922.

2. After sub-section (3) of section 29 of the Bihar and Orissa Municipal Act, 1922 (hereinafter referred to as the said Act), the following sub-section shall be inserted, namely :—

“(4) Notwithstanding anything contained in sub-section (1) and subject to the saving mentioned therein, the Provincial Government may, by notification, extend the term of office of the Commissioners and consequently of the Chairman and Vice-Chairman of any Municipality holding office at the commencement of the Bihar and Orissa Municipal (Orissa Amendment) Act, 1949, for such period as they may deem fit.”

Amendment
of section 84,
Bihar and
Orissa Act
VII of 1922.

3. For sub-section (1) of section 84 of the said Act, the following sub-section shall be substituted, namely :—

“84. (1) The tax on holdings shall not be imposed at a rate exceeding twelve and a half per centum on the annual value of holdings.”

Amendment
of section 92
Bihar and
Orissa Act
VII of 1922.

4. In section 92 of the said Act for the words “ one hundred and twenty rupees ”, the words “ two hundred rupees ” shall be substituted.

Amendment
of section
204, Bihar
and Orissa
Act VII of
1922.

5. For section 204 of the said Act the following section shall be substituted, namely :—

“204. It shall be the duty of the Commissioners to provide for—

(a) the removal and disposal of sewage, offensive matter and rubbish from all public latrines, urinals and drains, all public roads and all other property vested in the Commissioners ;

(b) the removal and disposal in any municipality wherein a latrine tax has been imposed under section 82 of sewage and offensive matter from all private latrines, urinals and cess-pools ;

(c) the conversion of such sewage, offensive matter and rubbish collected by the municipality into compost manure in the manner notified by the Provincial Government in this behalf ; and

(d) the cleansing of such latrines, urinals, drains and cess-pools and maintaining sufficient establishments, cattle, carts and implements for the said purposes.”